

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 723

ANSWERED ON MONDAY, THE 12th DECEMBER, 2022

AGRAHAYANA 21, 1944 (SAKA)

MONITORING OF COMPANIES AND NGOs

QUESTION

723. SHRI DULAL CHAND GOSWAMI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government proposes to monitor and control the companies as well as the partnership firms by registering them under Limited Liability Partnership (LLP) Act, if so, the details thereof;

(b) whether the Government proposes to monitor and control the Non-Governmental Organisations (NGOs) registered under the Societies Registration Act under the Ministry of Corporate Affairs;

(c) if so, the details thereof; and

(d) if not, whether the Government proposes to implement any scheme under which all the activities of NGOs can be monitored and controlled and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (d):- Companies and Limited Liability Partnership firms are registered under Companies Act, 2013 and Limited Liability Partnership Act, 2008 (LLP Act) respectively, while partnership firms are registered under the Partnership Act, 1932. Under the provisions of LLP Act, the companies and partnership firms can get themselves converted in LLPs by filing prescribed e-forms. Currently, there is no separate proposal to monitor and control the companies and partnership firms through LLP Act. The Societies Registration Act, 1860 is a Central Act and has been adopted by states (with modifications, if any) for registering societies in their states. The Non-Governmental Organizations (NGOs) registered as societies under the Societies Registration Act, 1860 fall under the jurisdiction of respective State Governments where these NGOs are registered and accordingly regulated by those respective states. The Ministry of Home Affairs has stated on 07.12.2022 that the foreign contributions received and utilized by the NGOs are regulated as per the provisions of Foreign Contribution (Regulation) Act, 2010.
